

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.1467/94

New Delhi, this the 3rd day of December, 1998.

Hon'ble Mr. K. Muthukumar, Member (A)
Hon'ble Mr. J.S. Dhaliwal, Member(J)

Shri Amar Nath,
S/o Shri Mela Ram,
R/o 179-A.W.P. Pocket
Pritam Pura, Delhi.

...Applicant

(By Advocate Shri H.K. Gangwani)

-Versus-

1. Shri Ganpati Sharma,
Presenting Officer,
Central Government,
Labour Court,
Nirmal Tower,
Barakhamba Road,
New Delhi.
2. The Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divl. Personnel Officer,
Northern Railway, Delhi Divn.
D.R.M. Office,
State Entry Road,
New Delhi.

...Respondents

(By Advocate Shri O.P. Kshtariya)

O R D E R (ORAL)

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A):

Learned counsel for the applicant submits that in pursuance of the decision of the Hon'ble Supreme Court in the case of Krishan Prasad Gupta vs. Controller of Printing and Stationery (1996 SCC (L&S) 264 this Tribunal has no jurisdiction to entertain the application of this nature. Accordingly he prays that he may be allowed to withdraw this application with liberty to seek legal remedy elsewhere in a competent court. Since this application is not

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maintainable in this Tribunal, his prayer is allowed.
It is open to him to seek legal remedy in the
appropriate forum in accordance with law.

(J.S. DHALIWAL)
Member (J)

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(K. MUTHUKUMAR)
Member (A)